

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

East Punjab Cotton (Statistics) Act, 1948 23 of 1948

[12 April 1948]

CONTENTS

- 1. Short Title, Extent And Commencement
- 2. Definitions
- 3. Delivery Of Yearly Returns Of Indian Raw Cotton
- 4. Right Of Access To Record Or Document
- 5 . <u>Use Of Returns Required Under Section 3 Or Information</u> Obtained Under Section 4
- 6. Restriction On The Publication Of Returns And Information
- 7. Penalties
- 8. Penalty For Improper Disclosure Of Information And Return
- 9. Cognizance Of An Offence
- 10. Protection For Acts Done Under This Act
- 11. Exemption
- 12. Power To Make Rules

East Punjab Cotton (Statistics) Act, 1948 23 of 1948

[12 April 1948]

An Act to facilitate the collection of statistics of stocks of Indian raw cotton in the 5[State] Whereas it is expedient to facilitate the collection of statistics of stocks of Indian raw cotton in the 5[State], it is hereby enacted as follows:- 1. For Statement of Objects and Reasons, see East Punjab Government Gazette (Extraordinary), 1948, page 277; for Proceedings in the Assembly, see East Punjab Legislative Assembly Debates, Volume II, 1948, pages 945-47. 2. For Statements of Object and Reasons, see Punjab Government Gazette (Extraordinary) of 22nd October, 1952, page 1186; for proceedings in Assembly, see Punjab Legislative Assembly Debates, 1952. 3. For Statement of Objects and Reasons, see Punjab Government Gazette (Extra.), 1958, page 546. 4. See Ilaryana Government Gazette (Extra.), dated the 29th October, 1968, pages 531-567. 5. Substituted for the word "Province" by the Adaptation of Laws (Third Amendment) Order, 1951.

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the East Punjab Cotton (Statistics) Act, 1948.
- (2) It extends to the whole of 1[Haryana].
- (3) It shall come 2[into force in the principal territories] on such date as the 3[State] Government may, by notification4, in the Official Gazette, appoint 5[and in the transferred territories on the 15th May, 1958].
- 1. Substituted for the word "Punjab" by the Haryana Adaptation of Laws Order, 1968.
- 2. Substituted for the words "into force" by the Haryana Adaptation of Laws Order, 1968.
- 3. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
- 4. See notification No. 7472-D. dated 13th July, 1948.
- 5. Inserted by the Haryana Adaptation Laws Order, 1968.

2. Definitions :-

In this Act, unless there is anything repugnant in the subject or context, -

- (1) Cotton means Indian raw cotton including seed cotton, lint and fly;
- (2) Director means the Director of Agriculture, 1[Haryana] and includes every officer who for the time being performs the duties of that office for the purposes of this Act, and is notified accordingly in the Official Gazette;
- (3) Indian Central Cotton Committee means the Indian Central Cotton Committee constituted under Indian Cotton (Cess) Act, 1923 (XIV of 1923)2;
- (4) Owner means the owner of a cotton ginning factory or a cotton pressing factory and includes the managing agent or other principal officer of such factory;
- (5) Prescribed date means the thirty-first day of August in each year;
- (6) 3[State] means the 3[State] of 1[Haryana];
- (7) trader means the person carrying on the business of selling or purchasing cotton and includes a broker or a commission agent who makes contracts for the sale or purchase of cotton for other and stocks cotton on their behalf or any one holding stocks of cotton;
- (8) the expressions cotton ginning factory and cotton pressing

factory shall have the meanings, respectively, assigned to them by the Cotton Ginning and Pressing Factories Act, 1925 (12 of 1925)4

- 1. Substituted for the word "Punjab" by the Haryana Adaptation of Laws Order, 1968.
- 2. See unrepealed Central Acts, Volume VII.
- 3. Substituted for the word "Province" by the Adaptation of Laws Order, 1950.
- 4. See new the Punjab Cotton Ginning and Pressing Factories Act. 1953 (Punjab Act 2 of 1955)

3. Delivery Of Yearly Returns Of Indian Raw Cotton :-

- (1) Every trader and every owner shall each year prepare and deliver or cause to be prepared and delivered to the Director a return, in the form prescribed by rules made under this Act, of the quantity of cotton of different varieties in his possession on the prescribed date.
- (2) Every such trader or owner shall subscribe a declaration of the truth of the return at the foot thereof.
- (3) Every such return shall be delivered or sent by post to the Director within seven days of the prescribed date.

4. Right Of Access To Record Or Document :-

The Director or any person authorized by him in writing in this behalf shall for the purpose of the collection of any statistics required under section 3 have access to any relevant record or document in the possession of any trader or owner and may enter at any reasonable time any premises wherein he believes such record or document to be and may ask any question necessary for obtaining any information required for the aforesaid purpose.

5. Use Of Returns Required Under Section 3 Or Information Obtained Under Section 4:-

The Director may use the returns furnished under section 3 or information obtained under section 4 for such purpose as he may deem fit and in particular use such returns or information for the purpose of supplying any statistics required by the Indian Central Cotton Committee.

<u>6.</u> Restriction On The Publication Of Returns And Information :-

- (1) No individual return made under section 3 and no part of such return and no information obtained under section 4 shall without the previous consent in writing of the trader or owner, as the case may be, by whom the return or information was furnished or given, or his authorized agent, be published in such manner as would enable any particulars to be identified as referring to a particular cotton ginning factory or a cotton pressing factory or the business of any particular trader.
- (2) Except for the purposes of a prosecution under this Act or under the Indian Penal code (XLV of 1860), no person no engaged in connection with the collection of statistics required under his Act shall be permitted to see any individual return or information referred to in sub-section (1).

7. Penalties :-

- 1(1) If any person (a) wilfully refuses or without awful excuse neglects to furnish the return required under section 3, o: (b) wilfully furnishes or causes to be furnished any such return whichhe knows to be false, or (c) refuses to answer or wilfully gives a false answer to any question asked in exercise of the power conferred by section 4, or if any person impedes the right of access to any relevant record or document or the right of entry conferred by section 4, he shall for each such offence be punishable with fine which may extend to rupees five hundred, and in the case of continuing offence to a further fine which may extend to rupees two hundred for each day after the first during which he offence continues; and in respect of a false return or answer the offence shall be deemed to continue until the true return or anwser has been given or made. Use of returns required under section 3 or information obtained under section 4.
- (2) If the person contravening any of the provision of this Act, is a company or other body corporate, the Secretary, Manager or other principal officer managing the affairs of such company or body, as the case may be, shall be presumed to be guilty of such contravention.
- 1. Section 7 renumbered as sub-section (1) and a new sib-section (2) added by Punjab Act No. 20 of 1952, section 2.

8. Penalty For Improper Disclosure Of Information And Return:

If any person engaged in connection with the collection of statistics

under this Act wilfully discloses any information or the contents of any return given or made under this Act otherwise than in the execution of his duties under this Act or for purpose of the prosecution of an offence under this Act or under the Indian Penal Code (XLV of 1860), he shall be punishable with imprisonment for a term which may extend to six months or with fine which may extend to one thousand rupees or with both imprisonment and fine.

9. Cognizance Of An Offence :-

No prosecution under section 7 shall be instituted except with the previous sanction in writing of the Director and no prosecution under section 8 shall be instituted except with the previous sanction in writing of the 1[State] Government.

1. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

10. Protection For Acts Done Under This Act :-

No suit or other the legal proceeding shall be instituted against any person in respect of anything which is in good faith done or intended to be done under this Act.

11. Exemption :-

The 1[State] Government may, by general or special order, exempt any trader or class of traders from the operation of this Act.

1. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

12. Power To Make Rules :-

- (1) The 1[State] Government may subject to the condition of previous publication, make rules for carrying out the purposes of this Act.
- (2) Without prejudice to the generality of the foregoing powers, rules2 may be made under this section (a) prescribing the form of the return to be furnished under section 3; and (b) regulating the exercise of the right of access to documents and the right of entry conferred by section 4.
- 1. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
- 2. For rules, see notification No. 123-Agriculture, dated 8th January. 1949, published in East Punjab Government Gazette.

1949, Part 1, pages 44-45.